

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.696/2015

Dated Wednesday, the 21st day of August, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N.Baskaran,

No.8, DCP Quarters-Block 1,
EVR Salai, Kilpauk, Chennai 600 010

... Applicant

By Advocate M/s L.Chandrakumar

Vs.

1. The State of Tamilnadu rep. By the
Principal Secretary, Home (Police) Department,
Fort St.George, Chennai 600 009.

2.The Director General of Police,
Mylapore, Chennai 600 004. **...Respondents**

By Advocate Mr.V.Kadhirvelu

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i.To call for records relating to the impugned order in Rc.No.146564/GB-1(1)/2014 dated 26.03.2015 of the second respondent to quash the same and consequently direct the respondents to consider the claim of the applicant for alteration of date of birth as sought for by him from 26.04.1962 to that of 26.10.1963, after holding an inquiry as contemplated in the Rules, and if not treating it as a clerical mistake having occurred in the All India Services and to set at right and to extend all benefits thereto and to pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 15.07.2014 as Annexures A-6 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.
3. Mr.V.Kadhirvelu, learned counsel for the respondents submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-6 representation dated 15.07.2014 and pass a speaking order as per the relevant

**rules and regulations and in accordance with law, within
a period of three months from the date of receipt of a
copy of this order."**

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

21.08.2019